MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Workshop on – Key issues relating to Labour Laws

DATE: 27.09.2025 & 28.09.2025 (at MPSJA)

SCHEDULE

DAY ONE: 27th September, 2025 (Saturday)

SESSION	TIME	TOPICS			
		Group photograph at 9.45 am			
I	10.00 am to 10.20 am	Inauguration of Workshop By: Hon'ble Shri Justice Vivek Agarwal, Chairman, Governing Council, MPSJA			
		& Hon'ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore & Director, MPSJA			
II	10.30 am to 11.30 am	Scope of Judicial Review in cases of: (i) Disciplinary Proceedings (ii) ACR, Seniority and Promotion			
		followed by open interaction			
		By: Shri Ashok Sharma, Former Member, Industrial Court, State of Chhattisgarh			
III	11.30 am to 12.30 pm	How to deal with the applications of Right to Information Act, 2005			
		followed by open interaction			
		By: Shri Anil Kumar Registrar (JudlI), High Court of M.P., Jabalpur			
	TEA BREAK (12.30 pm to 12.45 pm)				
IV	12.45 pm to 2.15 pm	Discussion on – Wages Act, 1936, Minimum Wages Act, 1948, Payment of Bonus Act, 1965 and other beneficial legislation for labours & Key issues relating to – Industrial Disputes Act, 1947 & Madhya Pradesh Industrial Relations Act, 1960			
		followed by open interaction			
		By: Shri J. S. Sengar, Former Member, Industrial Court, Indore			
LUNCH BREAK (2.15 pm to 3.00 pm)					
V	3.00 pm to 4.00 pm	Role and responsibilities of D.D.O. – Issues relating to purchase & store			
		followed by open interaction By: Shri Harsh Singh Bahrawat, Registrar (Administration) High Court of M.P., Jabalpur			
		TEA BREAK (4.00 pm to 4.15 pm)			

VI	4.15 pm onwards	 Expeditious and effective disposal of cases: Best practices of Labour Courts Civil Law and execution process of Labour Court orders for compensation Chaired by: Hon'ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore
		Introductory Address by Chair – 5 min Panel Speakers: 3-5 min each – Participant Judges (i) Shri Sanjay Kumar Jain (Jr.1), Member Judge, Industrial Court, Indore (on topic 1) (ii) Shri Kusum Hara Chakravarty, Presiding Officer No. 1, Labour Court, Bhopal (on topic 1) (iii) Shri Kishore Kumar Mishra, Member Judge, Industrial Court, Rewa (on topic 2)
		(iv) Shri Amit Nagayach, Presiding Officer, Labour Court, Rewa (on topic 2) Open Discussion — 20 min Concluding remarks & Keynote Address by Chair — 10 min

DAY TWO: 28th September, 2025 (Sunday)

	5. 20 September, 20	25 (Sunday)		
SESSION	TIME	TOPICS		
I	10.30 am to 12.00 noon	Key issues relating to – Regularization and classification under Standing Orders Act, 1946, Employees Compensation Act, 1923 & Employees State Insurance Act, 1948		
		followed by open interaction		
		By: Shri Ashok Sharma, Former Member, Industrial Court, State of Chhattisgarh		
TEA BREAK (12.00 noon to 12.15 pm)				
II	12.15 pm to 1.15 pm	Appreciation of evidence in labour disputes and labour jurisprudence By: Hon'ble Shri Justice R. K. Gupta Former Judge, High Court Madhya Pradesh		
LUNCH BREAK (1.15 pm to 2.00 pm)				
III	2.00 pm to 3.30 pm	Applicability of procedural laws in Labour Court with reference to provisions of Civil Procedure Code, 1908, Evidence Act, 1872, Limitation Act, 1963 and Court Fees Act, 1870		
		followed by open interaction		
		By: Hon'ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore		
IV	3.30 pm onwards	Valedictory Session By: Hon'ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore & Director, MPSJA		

Note:- (1) The Schedule is subject to change as per exigencies.

(2) Use of Cell Phones during workshop is strictly prohibited.

(3) Course Coordinator – Shri Sachin Sharma, Additional Director, MPSJA (Mob. No. 9425492008)